

ture, the tribals want Government land from Akkalkuwa, Akrani, Shahada and Taloda Tehsils of Dhule district as per guidelines of World Bank. They do not want acquired lands for the fear of harassment by the erstwhile owners.

Forest Conservation Act is coming in the way of their rehabilitation. The State Government of Maharashtra has appealed to the Government of India to consider their original proposal for resettlement of Tribal Project affected persons, i.e., for 2583.42 hectares of forest land.

I request Government of India to consider the request made by the Government of Maharashtra in the interest of rehabilitation of these tribals of this project.

(ii) Need to introduce Vayudoot service from Cannanore in Kerala

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): Cannanore in North Kerala is a historically important town with many potential tourist attractions. It is fast becoming a commercially busy centre. Thousands of persons in and around Cannanore are working abroad especially in the Gulf countries. All this necessitates better travel facilities.

As of now, the people of Kasargod, Cannanore and Wyanad have to depend on the Calicut and Mangalore Airports. If Vayudoot service is introduced in Cannanore, it would be a great help to facilitate speedy travel.

Cannanore has several maidans or grounds to boast of and it will thus not be difficult to prepare for the landing of Vayudoot aircraft here.

I, therefore, request the hon. Minister for Civil Aviation to consider the proposal to set up a Vayudoot station at Cannanore at the earliest.

(iii) Need for early settlement of Cauvery Water dispute

SHRI S. SINGARAVADIVEL (Thanjavur): Sir, the delay in finding out a solution to the long pending dispute over the sharing of Cauvery waters among the State of Tamil Nadu, Karnataka and Kerala and the Union Territory of Pondicherry causes numberable and irreparable loss to the ryots in the Cauvery Delta, particularly in Thanjavur district in Tamil Nadu. Agriculture in the district is continuously affected during the last 15 years. Unless a speedy settlement is reached, Thanjavur district which was once known, as the granary of the South will be ruined for ever. Problem is acute this year also. The paddy crops standing in about 4,44,936 hectares of land in Thanjavur district need water for six weeks for its full growth. The water now available in the Mettur Dam will be sufficient for only two weeks. In these circumstances, for the standing crops, water is required for irrigation for another four weeks thereafter. This could be met only by the supply of 20 TMC water from Karnataka. I, therefore, request the Government of India to persuade the Government of Karnataka to release at least 20 TMC of water to Tamil Nadu to save the standing crops and to refer the dispute to the tribunal for an early settlement.

(iv) Need to set up a Sugar Mill at Phulpur in Uttar Pradesh

[Translation]

SHRI RAM PUJAN PATEL (Phulpur): Mr. Speaker, Sir, I would like to draw the attention of the Central Government to a very important issue. In 1980 in the presence of the then Prime Minister, the then Agriculture Minister had announced that a sugar mill would be set up at Phulpur in Uttar Pradesh. I have repeatedly raised this point in Parliament and also sent letters to the Ministry of Food and Agriculture. In reply, I was told that the matter would be considered only after a proposal was received from the Uttar Pradesh Government. Then Uttar Pradesh Government sent a proposal to the